

(c) (i) REP Licences are valid for import of Limited Permissible items and non-sensitive canalised items. These are also valid for the import of certain restricted items relevant to the product exported as specified in Appendix 17 Part-III, to a limited extent;

(ii) Additional REP Licences are valid for import of OGL items of raw material/components etc. in Appendix 6 List 8/Part-I, OGL Capital Goods, Limited Permissible items, Non-sensitive canalised items, Technical Designs, Drawings and other Technical Documentation, subject to the conditions laid down;

(iii) Advance licences and Special Imprest Licences are valid for the import of raw materials, components and consumables etc. as are relevant and actually required for the manufacture of resultant product for export/supply. Diamond Imprest Licences and DTC Imprest Licences are valid for the import of Rough Diamonds for export production.

(d) No control on replenishment (REP) licences is envisaged. These licences are freely transferable in accordance with the ordinary law.

Incentives for EPZs and EOUs

758. SHRI SRIBALLAV PANI-GRAHI: Will the Minister of COMMERCE be pleased to state:

(a) the details of new packages of incentives proposed by the Government for the Export Processing Zones and Export Oriented Units;

(b) whether the Government have conducted any survey in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c) A package of proposals for Export Processing Zones and Export Oriented Units is under consideration.

Merger of Scheduled Banks

759. SHRI SRIBALLAV PANI-GRAHI: Will the Minister of FINANCE be pleased to state:

(a) the reasons for sharp fall in the deposit growth of scheduled banks;

(b) whether the Government propose to amalgamate a few banks to reduce the expenses and get better returns; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Reserve Bank of India (RBI) has reported that the percentage increase in the deposits over the previous year of the commercial banks was 18.96 per cent and 16.74 per cent for the financial years 1989-90 and 1990-91 respectively. Some of the reasons for the fall in the growth rate of deposits of banks are availability of certain other avenues of investment to public such as National Savings Scheme of 1987, National Savings Certificates, Public Provident Fund, Units of Unit Trust of India, Mutual Funds, Debentures/ Shares, company deposits etc. which not only provide better interest rates but also enable the investors to secure certain concessions in Income-Tax.

(b) No, Sir.

(c) Does not arise.

Credit-Deposit Ratio of State Bank of Indore in Madhya Pradesh and Uttar Pradesh

760. SHRI RAM BADAN: Will the Minister of FINANCE be pleased to state:

(a) the present credit-deposit ratio of the State Bank of Indore in Madhya Pradesh and Uttar Pradesh;

(b) the amount of advances/overdrafts and other advances made by the bank to the borrowers and the amount outstanding/overdue in these